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SLP(Crl.)... 2081 OF 2002

ITEM No.9

Court No. 8

SECTION II

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal(Crl.)...../2002

(From the judgement and order dated 30/08/2001 in WP 315/01  
of The HIGH COURT OF U.P AT LUCKNOW)

STATE OF U.P.

Petitioner (s)

VERSUS

DAKSHESHWAR SINGH @ BABOO SINGH & ORS.

Respondent (s)

( With Crl.M.P. No 2081/2002 for c/delay in filing SLP and for c/delay  
in refiling SLP ) ( With Office Report )

Date : 04/03/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.P. MOHAPATRA  
HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

For Petitioner (s)

Mr. A.S. Pundir,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following  
O R D E R

.....L.....I.....T.....T.....T.....T.....T.J  
.SP2

delay condoned.  
Issue notice returnable within four weeks.  
Dasti service is also permitted.

.SP1

(Suman Wadhwa)  
Court Master

(S.Malkani)  
Court Master